

*manner as the State may, by law, determine*". Section 1(2) of the 86th Constitutional Amendment Act provides that *'it shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint'*. The notification has not yet been issued pending enactment of the consequential legislation envisaged under Article 21A. A draft Model Right to Education Bill, 2006 was formulated and circulated for comments of the States/UTs. The comments from 23 States/UTs have been received.

The main objections raised by the States and UTs relate to:

1. Proposed replacement of the Central Legislation by a Model Bill for State Legislation.
2. Linkage of SSA funding with State/UT enactment of Model Right to Education Bill or modification of existing State/UT Acts.
3. Making elementary education first charge on revenues of each State Government, next only to law and order.
4. Financial liability for free and compulsory education to be borne by the States/UTs.

#### **Construction of roads by AMU**

†1560. SHRI SHREEGOPAL VYAS:

SHRI VINAY KATIHAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Aligarh Muslim University has constructed roads, instead of monuments;

(b) if so, the expenditure incurred thereon; and

(c) whether investigation in this matter has been made and the steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

#### **Schools without students**

†1561. SHRI RAM JETHMALANI:

DR. MURLI MANOHAR JOSHI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn towards the report on schools published by the National University of Educational Planning and Administration stating that there are 32,000 such schools where not a single student has taken admission;

(b) if so, whether it is a fact that as per the above mentioned report, in more than two lakh such schools in different States of the country less than fifty students are being taught; and

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†Original notice of the question was received in Hindi.

(c) if so, the details thereof and the reaction of Government upon the said reports?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) to (c) Based on District Information System for Education (DISE) data 2005-06 published by National University of Educational Planning and Administration (NUEPA), for elementary education level, there are about 32,000 schools without enrolment, as many listed private schools have not reported their enrolment data, in some cases, there is a duplication of school listings, etc.; there are over 2 lakh schools with enrolment between 1-50 students, as several areas in the country have low population density.

### **Provision for class-rooms and teachers**

†1562. DR. MURLI MANOHAR JOSHI:  
SHRI RAM JETHMALANI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Central Government had made a provision of funds in the current year's budget for construction of five lakh new class-rooms and appointment of one lakh and fifty thousand new teachers;

(b) if so, the details thereof;

(c) whether the share of State Governments too had been fixed for the said provision;

(d) if so, the details thereof; and

(e) the names of the States and the amount of funds allocated to them in this regard, so far?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) to (e) Under the Sarva Shiksha Abhiyan (SSA) programme, funds and physical targets are sanctioned by the Government of India to each State/Union Territory under an annual work plan and budget. The funding provided for the purpose is as per the Centre State sharing pattern under the SSA. The SSA is committed to construction of five lakh classrooms and appointment of 1.50 lakh teachers in 2007-08.

### **National Board of Sanskrit School Education**

†1563. SHRI AJAY MAROO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Planning Commission has rejected the proposal for setting up of a National Board of Sanskrit School Education;

(b) if so, the details thereof; and

(c) the future plan of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) to (c) Yes, Sir. The Planning Commission has not supported the proposal of Rashtriya Sanskrit Sansthan for setting up of National Board of Sanskrit School Education to regulate curricular